

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. (IB)-89(PB)/2017
CA NO.
SH. R.VARADHARAJAN
Hon'ble Member (J)

CORAM:

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY: Vivek Agarwal
Vs
Kanak Ressource Management Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency And Bankruptcy Code 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. PIYUSH JOSHI
SUMITI YADAVA
TELMA RAJU
KAUSTAV SOM } ADVOCATES RESPONDENT
Kaustav Som

2. AMIT AGRAWAL
MOHIT NEGI } ADVOCATES PETITIONER/
ORDER APPLICANT
Amit

Both sides are present. Learned Counsel for the Respondent seeks some more time to comply with order of this Tribunal passed on 8.5.2017. Since IBC is a time bound process, one final opportunity is given to the Respondent to comply with Directions of this Bench. A copy of reply if the Respondent choose to file may also be served in advance to the Learned Counsel for the Petitioner before the next date of hearing.

Post the matter on 23.05.2017.

D *Sd/-*
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

D *Sd/-*
(R. VARADHARAJAN)
MEMBER (JUDICIAL)